

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 04.01.2013

OA No. 18/2013

Mr. Amit Mathur, counsel for applicants.

Heard learned counsel for the applicants.

2. Learned counsel for the applicants without entering into the merit of the case submitted at the bar that the representation dated 07th July, 2012 (Annexure A/1) filed by the applicants for regularization and appointment is still pending consideration with the respondents.
3. In view of this fact, we are of the view that the respondents should decide the representation dated 07th July, 2012 (Annexure A/1) filed by the applicants for regularization and appointment strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously.
4. If any prejudicial order against the interest of the applicants is passed by the respondents then the applicants will be at liberty to redress their grievances before the appropriate forum.
5. With these observations, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

Kumawat

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)